IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 112
CP (IB) No. 113/Chd/Hry/2022

IN THE MATTER OF:
IDBI Bank Ltd. **...Petitioner**

Versus

Suman Goel, PG, Infra Engineering Ltd. **...Respondent**

Under Section: 95, IBC 2016

Order delivered on 26.02.2024

CORAM:
SHRI. RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (T)
SHRI. HARNAM SINGH THAKUR, HON'BLE MEMBER (J)

PRESENT:
For the Petitioner **:** Mr. Ankur Mittal, Advocate

For the Respondent **:** Mr. Vaibhav Sahni, Advocate

ORDER

Additional affidavit has been filed by the Ld. Counsel for the respondent vide diary No.00197/2 dated 23.02.2024. The same is taken on record. It is stated by the Ld. Counsel for the petitioner that an OTS proposal moved by the personal guarantor which has been accepted by the Bank and now the matter has been settled between the parties. It is stated by learned counsel for the petitioner that on instructions, he may be permitted to withdraw the present petition with a liberty to file afresh in accordance with the law. Keeping in view the statement made by learned counsel for the petitioner, present petition i.e. CP (IB) No.113/Chd/Hry/2022 is ***dismissed as withdrawn*** with a liberty aforesaid. File be consigned to the record room.

Sd/- Sd/-

(RAHUL PRASAD BHATNAGAR)
HON'BLE MEMBER (T)
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

February 26, 2024
Priyanka